



2026:AHC:22559-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29228 of 2025

Rahul Tiwari @ Akhilesh Kumar Tripathi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sadhana Dubey, Sr. Advocate
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. Learned counsel for the petitioner has submitted that petitioner is wholly innocent and has been falsely implicated in the present case due to ulterior motive. He has next submitted that the petitioner has not even been nominated as an accused in the impugned FIR, yet the police is harassing him.
3. Learned counsel for the petitioner has further drawn the attention of the Court to an order dated 04.12.2025, passed by this Court in Criminal Misc. Writ Petition No.27925 of 2025, wherein the arrest of the nominated co-accused namely Madhusudan Singh, has already been stayed by this Court and, as such, the petitioner is also entitled for similar indulgence.
4. Matter requires consideration.
5. Issue notice to opposite party No.3 returnable within four weeks.
6. Steps be taken within a week.
7. Learned AGA may also file counter affidavit within the said period. Rejoinder affidavit, if any, may be filed within one week thereafter.
8. List on 13.03.2026 alongwith Criminal Misc. Writ Petition No.27925 of 2025.
9. Till then, the petitioners shall not be arrested in pursuance of the

impugned F.I.R. dated 16.11.2025 arising out of Case Crime No.0264 of 2025, under Sections 105 of BNS, 2023, Police Station Obra, District Sonbhadra.

February 2, 2026
KU

(Achal Sachdev,J.) (Rajiv Gupta,J.)